

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

ORIGINAL APPLICATION NOS. 277 OF 2010
Cuttack, this the 20th day of May, 2010

Sri R. Prasad Rao Applicant
Vs.
Union of India & Others..... Respondents

FOR INSTRUCTIONS

1. Whether it be referred to reporters or not?
2. Whether it be circulated to Principal Bench, Central Administrative Tribunal or not?

(C. R. MOHAPATRA)
ADMN. MEMBER

(M.R. MOHANTY)
VICE-CHAIRMAN

9

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

ORIGINAL APPLICATION NOs. 277 OF 2010
Cuttack, this the 20th day of May, 2010

CORAM:

Hon'ble Mr. M.R. Mohanty, Vice-Chairman

&

Hon'ble Mr. C.R. Mohapatra, Member (A)

.....

Sri R. Prasad Rao, aged about 62 years, S/o. Late R. Rama Rao, resident of Vill/Po: Kasinagar, Dist:Gajapati (earlier Ganjam) and presently residing at/Po/Dist-Rayagada.

..... **Applicant**

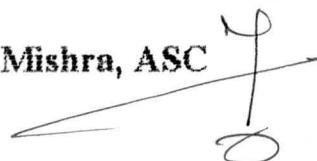
By the Advocate(s) **M/s- Mr. P.K. Padhi**
J. Mishra

Vs.

1. Union of India represented thorough, it's Chief Post Master General, Orissa Circle, At/Po-Bhubaneswar, Dist-Khurda.
2. Director of Postal Services, Berhampur Region, At/Po—Berhampur, Dist-Ganjam.
3. Senior Superintendent of Post Offices, Koraput Division, At/Po-Joypore, Dis-Koraput, Orissa.
4. Director of Accounts (Postal), At-Mahanadi Vihar, Po-Nayabazar, Dist-Cuttack, Orissa.

..... **Respondents**

By the Advocate(s)..... Mr. S. Mishra, ASC



5
O R D E R
20.05.2010

HON'BLE MR. M.R. MOHANTY, VICE-CHAIRMAN

Claiming the benefits under BCR Scheme and to get further higher financial benefit (in the rank of HSG-1), the Applicant addressed a representation to the Director of Postal Services (under Annexure-A/5 Dated 07.12.2009) and, without hearing from the Respondents, he has approached this Tribunal with the present Original Application filed (on 14.05.2010) under Section 19 of the Administrative Tribunals Act, 1985; wherein he has prayed as under:-

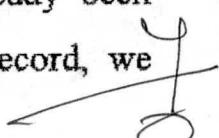
“... To direct the Respondents to consider the case of the Applicant for promotion to BCR & HSG-1 w.e.f. the date of immediate juniors got BCR & HSG-1 and to refix the pay & pension and pay the arrear in all retirement benefits like DCRG, Leave Salary, Commutation with interest & cost.

Direct to pay Leave Salary of 169 days, Bonus for 1993 to 2004, Hilly compensatory allowance, C.G.E.G.I.S. and retirement T.A.

And interest on DCRG and on all the arrears of pay, Pension and retirement benefits.

And any other order(s) as the Hon'ble Court deems just and proper in the interest of justice.”

2. Having heard Mr. P.K. Padhi, Ld. Counsel for the Applicant and Mr.S. Mishra, Ld. Addl. Standing Counsel for the Union of India (to whom a copy of this O.A. has already been supplied) and upon perusal of the materials placed on record, we



6
proceed to dispose of this case by remitting this matter to the Respondents; who should consider the grievances of the Applicant (as raised in his representation and in this O.A) and pass a reasoned order, within 120 days of receipt of copy of this order, under intimation to the Applicant.

3. Send copies of this order to all the Respondents (along with copies of this O.A.) by Registered Post and free copies of this order be also supplied to the Applicants, to Mr. P.K. Padhi (Ld. Counsel for the Applicant) and to Mr. S. Mishra, Ld. Addl. Standing Counsel for the Union of India.

Chakrabarty
(C. R. MOHAPATRA)
ADMIN. MEMBER

Yashwant
20/05/10
(M.R. MOHANTY)
VICE-CHAIRMAN